SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s).13999/2024

LAVANYA C. & ANR.

APPELLANT(S)

VERSUS

VITTAL GURUDAS PAI SINCE DECEASED BY LRS SMT. V. AMRITHKALA PAI & ORS.

RESPONDENT(S)

[HEARD BY: HON. PANKAJ MITHAL AND HON. SANJAY KAROL, JJ.]

IA No. 112949/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date: 05-03-2025 This matter was called for pronouncement of judgment.

For Appellant(s): Mr. Radhakrishna S. Hegde, Adv.

Mr. Prakash Chandra Sharma, Adv.

Mr. Rajeev Singh, AOR

For Respondent(s):

Mr. Vikram Hegde, AOR

Mr. Abhinav Hansaraman, Adv.

- 1. Hon'ble Mr. Justice Sanjay Karol has pronounced the order of the Bench comprising Hon'ble Mr. Justice Pankaj Mithal and his Lordship.
- 2. The appeal is partly allowed and disposed of in terms of the signed reportable judgment, which is placed on the file.
- 3. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(VINOD KUMAR)
COURT MASTER (NSH)